

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3636
ANSWERED ON:11.12.2009
RESTRUCTURING OF KERALA STATE ELECTRICITY BOARD
Kodikunnil Shri Suresh

Will the Minister of POWER be pleased to state:

- (a) whether the Government has given any direction regarding restructuring of Kerala State Electricity Board; and
- (b) if so, the reaction of the State Government of Kerala thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) & (b): Section 131 of the Electricity Act, 2003 provides for reorganization of the State Electricity Boards. Central Government has been taking up with Government of Kerala for reorganization of Kerala State Electricity Board as per these provisions.

As per Section 131(1) of Electricity Act, 2003, the State Government has to publish a transfer scheme for vesting in the State Government any property, interest in property, rights and liabilities which belong to the State Electricity Board. As per Section 131(2) of Electricity Act, 2003, any property, interest in property, rights and liabilities vested in the State Government under sub-section 131(1) shall be re-vested by the State Government in a government company or in a company or companies, in accordance with the transfer scheme so published along with such other property, interest in property, rights and liabilities of the State Government as may be stipulated in such scheme, on such terms and conditions as may be agreed between the State government and such company or companies being State Transmission Utility or generating company or distribution licensees, as the case may be.

Kerala Government had on 25th September, 2008, published the Kerala Electricity First Transfer Scheme 2008 vesting the assets and liabilities of Kerala State Electricity Board in the state government which were to be re-vested in the government company by 30-09-2009. Thereafter, Kerala government on 01-10-2009 has extended the time limit for re-vesting the assets and liabilities of erstwhile Kerala State Electricity Board to the new company to be constituted, by 3 months from 30-09-2009.